## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1438/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES:

Tech Mahindra Ltd.

V/s

Reliance Telecom Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ABHISHEK	Advocate for operational Creditor	Abelle.

2. SARANG BHANAGE Authorised Bh3 Representative of Operational Creditor.

3. ORDER HAD KAKALIA ADV. For

CP No. 1438/I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner's Counsel, the Company Petition is hereby **dismissed** as withdrawn.

Sd/-

Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)